

ITEM NO.13

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 190/2020

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

BRAJESH SINGH

Respondent(s)

Date : 07-12-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sanjay Kumar Tyagi, AOR
Mr. Prabhat kumar Rai Adv.
Mr. Ajay kumar pandey Adv.
Mr. Sandeep Singh Adv.

For Respondent(s)

Mr. Krishna Pal Singh, AOR
Mr. Mohan Singh Bais, Adv.
Ms. Aprajita, Adv.
Mr. Madhvendra Singh, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

Records received.

Four weeks time, is granted to learned counsel for appearing parties, to file additional documents.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

S.P.S. LALER
Registrar